

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-2115(ND)/2019
IA/5876/2021

IN THE MATTER OF:

M/s. DMI Finance Pvt. Ltd.

...PETITIONER

Vs.

M/s. Abloom Infotech Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Mr. Manish Paliwal and Mr. Trupti Das, Advs. Mr. Vipul Ganda, Adv. Ms. Avnika Mishra, Adv; Mr. Ishan Upadhaya, Adv.

For the RP

:Mr. Mohit Jolly, Adv. with Mr. Veenu Drall and Ms. Shikha Bhardwaj, Advs. for RP Mr. Parveen Bansal.

For the Respondent/Corporate Debtor

:Adv Sumit Sinha for R-1 & R-5, Adv Rakesh Kumar for the Respondent No. 3

For the SRA

:Mr. Karan Bharihoke, Adv

ORDER

Due to paucity of time, the matter is adjourned to **03.06.2024**.

Sd/-
(Court Officer)